

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 175 of 2015 &
IA NO. 647 OF 2017**

Dated: 29th May, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Pragati Power Corporation Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Manish Srivastava for R-4

ORDER

**IA NO. 647 OF 2017
(Appln. for filing addl. Documents)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, and with the consent of the parties, the application is allowed.

APPEAL NO. 175 of 2015

We have heard learned counsel for the parties.

Judgment is Reserved.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

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